THE DEPUTY MINISTER FOR COMMUNICATIONS (SHRI RAJ BAHADUR): I lay on the Table of the Council two statements showing accidents to aircraft belonging to (i) Air Line Companies, and (ii) private owners, giving the required information. [See Appendix IV. Annexure No. 201 J.

RETRENCHMENT IN ORDNANCE WORKS—REQUEST FOR INFORMATION

SHRI S. N. MUZUMDAR (West Bengal): Sir, I have a submission to make.

MR. CHAIRMAN: What is that?

SHRI S. N. MAZUMDAR: The other day I made a submission that I had sent a short notice question to the Defence Ministry in connection with the proposed retrenchment in some ordnance works. I was informed that the Defence Ministry declined to answer that short notice question. The proposed retrenchment is to take place on 15th May next. When this matter was placed before the Chair, the Chair kindly consented to look into the matter. Now I have been informed that nearly 30,000 employees have served strike notice and it will be very unfortunate if the Defence Ministry refuses to throw light on this matter. May I request the particular Ministry to throw some light on this matter tomorrow?

SHRI K. SURYANARAYANA: The Ministry declined to answer the short notice question?

SHRI S. N. MAZUMDAR: Yes.

QUESTION re. HATHI GOLD MINES

DR. R. B. GOUR (Hyderabad): During the winter session of Parliament last year, Sir, I had put a number of questions on the Hathi Gold Mines and the Deputy Labour Minister told us that information **was** being collected and would be b'.fl en the Table ol the House after

it had been collected, and as soon as it was with the Labour Ministry. It is however, unfortunate that though so many months have since elapsed this information has not yet been made available either to the House or to me personally.

SHRI C. G. K. REDDY (Mysore): That is quite true, Sir. I am sorry to say the Ministers give so many promises on the floor of the House and these promises are not kept except in a very few instances.

THE MINISTER FOR PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA): We always look after the assurances given by the hon. Ministers.

SHRI C. G. K. REDDY: May I quote instances just now?

MR. CHAIRMAN: Don't bother about it now.

SHRI SATYA NARAYAN SINHA: We are laying all those statements on the Table of the House.

SHRI B. GUPTA (West Bengal): Sir, this term "as soon as possible" should be defined, for it seems to be a very elastic term so **far** as **the** Ministers are concerned.

MR. CHAIRMAN: Thank **you.** Mr. Deshmukh to lay the papers on the Table.

PAPERS LAID ON THE TABLE

APPROPRIATION ACCOUNTS. COM-MERCIAL APPENDIX AND AUDIT REPORT OF DEFENCE SERVICES 1952.

THE DEPUTY MINISTER FOR FINANCE (SHRI M. C. SHAH): Sir, I beg to lay on the Table a copy each of the following papers as required by clause (1) of article 151 of the Constitution:—

(i) Appropriation Accounts of the Defence Services for the year 1950-51. [Placed in Library. See No. IV O.I.